

## The Andhra Pradesh Town Planning (Amendment) Act, 1996 Act 14 of 1996

## Keyword(s):

Amenities, Area of Bad Lay-out or Obsolate Development, Commercial Use, development, development plan, Engineering Operations, Industry, Land

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THE ANDHRA PRADESH TOWN PLANNING (AMEND-MENT) ACT, 1996.

ACT No. 14 OP. 1996.

[26th August | 1996.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH TOWN PLANNING ACT, 1920.

Be it enacted by the Legislative Assembly of the State of Andbro Pradech in the Forty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Short title Andhra Pradesh Torm Planning (Amendment) and Act, 1996. - commencement.

<sup>\*</sup>Received the assent of the Governor on the USth. August, 1995. For Statement of objects and Reasons, Please see Anchra Pradesh Gazette, Park, LV-A, Extraordinary, dated the 21st March, 1997 at Page 4.

(2) It shall be deemed to have come into force on and from the 3rd February, 1996.

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In the Andhra Pradesh Town Planning Act, 1920, after section 18, the following -A and 18-B, sections shall be added, namely:-

20.

"Power to levy 18-A (1) Subject to the Prodevelopment visions of this Act the comcharges, petent authority shall levy, development charges at such rate as may be prescribed on the institution of use or change of use of land or building or development of any land or building for which permission is required under this Act in the whole area or any part of the development area:

Provided that different development charges may be prescribed for different parts of the development area and for different uses.

(2) Notwithstanding anything contained in sub-section (1); no development charges shall be levied on the institution of use or change of use of land or building or development of any land or building vested in or under the control or possession of the Central or the State Government or of any local authority:

Classifica-18-B (1) For the purpose of tion of land assessing the development or building. charges, the use of land or building shall be classified under the following categories:-

- (i) Industrial;
- (ii) Commercial;

- (iii) Residential;
  - (iv) Agricultural or conservation and recreational; and
  - (v) Miscellaneous (Other uses).
- (2) In classifying the use of land or building under any of the categories mentioned in sub-section (1), the predominent purpose for which such land or building is used shall be the main basis for such classification.".
- 3. The Andhre Pradesh Town Planning Repeal of (Second Amendment) Ordinance, 1996 is Ordinance hereby repealed. 9 of 1996.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.